

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No. 38515/2015

(Arising out of impugned final judgment and order dated 16/11/2012 in RP No. 668/2012 in RFA No. 68/2012 passed by the High Court of Delhi at New Delhi)

RAM GOPAL

Petitioner(s)

VERSUS

YOGESHWAR CHAND AND ORS.
(Office report for directions)

Respondent(s)

Date : 11/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
[IN CHAMBER]

For Petitioner(s) Mr. Chand Qureshi, Adv.
For Mrs. Sarla Chandra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks' time, as a last opportunity, is granted to comply with the office report, failing which this special leave petition shall stand dismissed without further reference to the Court.

(Anita Malhotra)
Court Master

(Madhu Narula)
Court Master